

Year	Rape (Section 375)	Molestation (Section 354)
2007	20737	38734
2008	21467	40413
2009	21397	38711

Compensation to victims of crimes including rape can be awarded by courts under Section 357 of the Criminal Procedure Code (Cr.PC), from the fine recovered as part of the sentence. In 2009, Section 357A was added to the Cr.PC, under which each State Government, in coordination with the Central Government, is required to formulate a scheme for compensation to victims of crime or their dependents. Under this, a victim can get compensation for rehabilitation in cases in which the court finds it necessary. The compensation can be recommended even in cases where the trial ends in acquittal or discharge, provided there is a need for rehabilitation of victims. Compensation can also be granted where no trial takes place because the offender cannot be identified or traced but the victim requires rehabilitation. Thus, while under Section 357 CrPC, a victim is entitled to compensation only on conviction, compensation under Section 357A is not necessarily linked to conviction. From the information available, States are in the process of preparing such a Scheme.

The Central Government has also formulated a Scheme in pursuance of the Supreme Court's judgment in Delhi Domestic Working Women's Forum Vs. UOI & Ors. in WP (Criminal) No.362/93 with a view to provide restorative justice to the victims of rape. The proposed 'Financial Assistance and Support Services to Victims of Rape: A Scheme for Restorative Justice' envisages setting up of Criminal Injuries Relief and Rehabilitation Boards at the Central, State and district levels for providing financial assistance of Rs 1.5 lakhs as well as support services such as shelter, counseling, medical aid, legal assistance and vocational training. While compensation under Section 357A CrPC is general in nature and covers all crimes, this Scheme is meant specifically for rape victims.

Flaws in mock drill at Delhi airport

* 114. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that flaws were detected in a mock drill at Delhi airport recently;
- (b) if so, the reasons therefor; and
- (c) the action proposed to be taken to improve the system?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) Yes, Sir.

(b) There were some procedural reasons behind this, details of which cannot be divulged on the floor of the House, being SECRET in nature.

(c) BCAS has taken the necessary action and has directed the concerned agencies to improve the system. Details in this regard cannot be divulged on the floor of the House, being SECRET in nature.

Delay in key infrastructure projects

*115. SHRI M.P. ACHUTHAN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that various Ministries, such as Coal, Power and Road Transport, have complained against the Ministry of Environment and Forests for causing delay to key infrastructure projects due to slow pace of environmental clearances; and

(b) if so, the details of these projects and the action that has been taken by Government to solve the problem?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) and (b) Concerns have been expressed by Coal, Power and Road Transport Ministries regarding delay in according/grant of environmental clearances in respect of key infrastructure projects. As per information with the Ministry of Environment and Forests, the status of pendency in respect of Environment and Forest clearances is as under:-

Sl. No.	Sector	No. of Projects pending Environment Clearance	No. of Projects pending Forest Clearance
1.	Power Projects	42	18
2.	Coal Projects	23	10
3.	Highway Projects	10	-
4.	Road Projects	-	61

A Twelve Member Group of Ministers (GoM), has been constituted on 3rd February, 2011, under the chairmanship of the Finance Minister to consider environmental and developmental issues relating to coal mining and other developmental projects. The GOM will consider issues relating to environmental concerns emanating from various developmental activities including those related to infrastructure and mining and finalise its recommendations within two months, including the following:-